

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 865**

TO BE ANSWERED ON JULY 25, 2022

BENEFICIARIES OF HOUSING SCHEMES

NO. 865. DR. ASHOK KUMAR MITTAL:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the provisions made in housing schemes of Government for eligible beneficiaries who have not been included in the list of 2011;
- (b) the number of such beneficiaries, State-wise particularly in Punjab;
- (c) if not, the steps likely to be taken by Government in this regard; and
- (d) whether Government proposes to formulate any scheme for this purpose and if so, the details thereof?

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS**

(SHRI KAUSHAL KISHORE)

- (a) to (d): Land and colonization are State subjects. Therefore, preparation of housing schemes and policies including the eligibility criteria is the responsibility of States/ Union Territories (UTs). In addition, Ministry of Housing and Urban Affairs (MoHUA), under the vision of 'Housing for All', is supplementing the efforts of States/ UTs by providing Central Assistance under Pradhan Mantri Awas Yojana – Urban (PMAY-U) since 25.06.2015 for construction of houses for all eligible beneficiaries. The scheme is implemented through four verticals i.e. Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), In-Situ Slum Redevelopment (ISSR) and Credit Linked Subsidy Scheme (CLSS). The selection of beneficiaries under AHP/ISSR/BLC components is done by the States/UTs Governments through their Implementing Agencies/ Urban Local Bodies (ULBs) and selection under CLSS is done by the Central Nodal Agencies (CNAs)/Banks/ Housing Finance Companies on the basis of eligibility criteria as under:

- (i) Not owning pucca house in his/ her name or any other family member's name, anywhere in India.
- (ii) For BLC/ISSR/AHP vertical, the beneficiary must belong to Economically Weaker Section (EWS) category.

(iii) Beneficiary of Economically Weaker Section (EWS)/Lower Income Group (LIG) and Middle-Income Group (MIG) category were considered for CLSS. CLSS for MIG ended on 31.03.2021 and CLSS for EWS/LIG ended on 31.03.2022.

Based on the project proposals submitted by States/ UTs, so far more than 122 lakh houses have been sanctioned in all urban areas, out of which more than 101 lakh have been grounded and more than 62 lakh have been completed/ delivered to the beneficiaries. The State/UT-wise number of houses sanctioned for beneficiaries under PMAY-U including Punjab is atAnnexure.

State/UT-wise details of houses sanctioned for beneficiaries under PMAY-U including Punjab

S.No.	State/UT	Numberofhouses sanctioned
1	A&NIslands	604
2	AndhraPradesh	20,71,776
3	ArunachalPradesh	8,999
4	Assam	1,61,309
5	Bihar	3,68,221
6	Chandigarh	1,194
7	Chhattisgarh	3,18,440
8	D&NH and D&D	10,011
9	Delhi	28,449
10	Goa	3,097
11	Gujarat	10,54,790
12	Haryana	1,65,427
13	HimachalPradesh	13,053
14	J&K	48,832
15	Jharkhand	2,34,114
16	Karnataka	7,00,578
17	Kerala	1,57,430
18	Ladakh	1,363
19	Lakshadweep	-
20	MadhyaPradesh	9,76,547
21	Maharashtra	16,34,553
22	Manipur	56,029
23	Meghalaya	4,752
24	Mizoram	40,452
25	Nagaland	32,335
26	Odisha	2,12,950
27	Puducherry	16,039
28	Punjab	1,24,022
29	Rajasthan	2,66,692
30	Sikkim	701
31	Tamil Nadu	6,91,236
32	Telangana	2,47,079
33	Tripura	94,289
34	UttarPradesh	17,63,900
35	Uttarakhand	66,473
36	WestBengal	6,93,436
Total		122.69Lakh